

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1422 of 2001

New Delhi, this the 1st day of June, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Shri Balbir Singh
Son of Shri Tara Chand
R/o A-Block, Gali No.16, Sonia Vihar
Delhi-94
(By Advocate: Shri R.K. Mann)

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-APPLICANT

Versus

1. Director General
Home Guard and Civil Defence
Niskam Seva Bhavan, Raja Garden
New Delhi-27
2. Home Secretary
Govt. of N.C.T. of Delhi
Old Secretariat, Delhi

- RESPONDENTS

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

The applicant joined the department of Home Guard and Civil Defence as Home Guard on 21.4.91. On 22.4.95, he was promoted as Platoon Commandant. Applicant has submitted though his work had been to the entire satisfaction of his superiors, still on 1.6.99, he was served with a memo terminating his services without any rhyme or reason. After his removal from service, applicant submitted a representation on 28.2.2000 but the same has not been decided. Applicant has alleged that he has arbitrarily been removed from service while juniors are still working.

2. The Tribunal in the recent past has observed in a number of cases that Home Guards is the Voluntary Organisation with the motto of "NISHKAM SEWA" having no statutory rights and obligations either on the respondents or the applicants regarding their service conditions. In O.A.Nos.493/2000,

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352/2000, 377/2001 and 376/2001, the Tribunal has held that Home Guards do not fall within the jurisdiction of this Tribunal as they do not hold civil posts.

3. I find no reason to differ with the reasoning given by the Tribunal in the aforesaid judgments. This O.A., therefore, fails and is accordingly dismissed. No costs.

Kuldeep Singh
(Kuldip Singh)
Member (Judl.)

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